

SHRI NIREN GHOSH: I expect that you should listen to me patiently.

MR. SPEAKER: I listen quite patiently.

SHRI NIREN GHOSH: I place it on record before the House that the hon. Minister Shri Birendra Singh Rso misled the House—despite repeated queries on the floor of the House and despite a letter from the Finance Minister of the State of West Bengal that they received only such and such an amount on account of food for work, amount actually received was Rs. 2,45,000....

MR. SPEAKER: This matter may now be raised under Direction 115

SHRI NIREN GHOSH: Less than 15 per cent. has been given. It is a clear case of ..

MR. SPEAKER: Now listen to me. This can now appropriately be raised under Direction 115. I am also calling for a factual note.

SHRI NIREN GHOSH: Under what rule have you decided not to send it to the Privileges Committee?

MR. SPEAKER: I am not supposed to tell that. I have asked for facts. (Interruptions).

श्री चन्द्रपाल शैलानी (हाथरस): अध्यक्ष जी, भारतीय संस्कृति में स्त्री का एक महान स्थान है। माननीय सदस्यों के सम्मुख कहना चाहता हूँ कि एक स्त्री को नंगा करके सरे बाजार में घुमाया है...

(Interruptions).

MR. SPEAKER: It is not allowed. Don't try to repeat it.

(Interruptions).

SHRI BAPUSAHEB PARULEKAR: What about my calling attention notice. (Interruptions).

MR. SPEAKER: You come to my chamber. You are talking about calling attention motion. (Interruptions).

SHRI R. K. MHALGI (Thane): On a point of order, Sir. One more item is being added to the agenda of the day.

MR. SPEAKER: That is with my permission.

SHRI R. K. MHALGI: There are lot of calling attention notices and motions which are pending. Unless they are disposed of, how can this be added?

MR. SPEAKER: Point of order is disallowed.

(Interruptions).

MR. SPEAKER: Nothing should be recorded without my permission.

(Interruptions).*

MR. SPEAKER: Papers to be laid on the Table. Shri Shankaranand.

12.13 hrs.

PAPERS LAID ON THE TABLE

DELHI CHILDREN (AMENDMENT) RULES, 1980 AND AUDIT REPORT ON ACCOUNTS OF MALAVIYA REGIONAL ENGINEERING COLLEGE, JAIPUR FOR 1978-79.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to lay on the Table:

(1) A copy of the Delhi Children (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. F. 43/CA/ICW/DSW/79 published in Delhi Gazette dated the 13th May, 1980, under sub-section (3) of section 59 of the Children Act, 1960. [Placed in Library. See No. LT-940/80].

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of Malaviya Regional Engineering College, Jaipur, for the year 1978-79. [Placed in Library. See No. LT-941/80].

ANNUAL REPORT OF SHIPPING DEVELOPMENT FUND COMMITTEE FOR 1978-79

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1978-79 along with the Audited Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-942/80].

MINES (AMDT.) RULES, 1980 AND ANNUAL ACCOUNTS OF EMPLOYEES P.F. ORGANISATION FOR 1976-77 WITH STATEMENTS FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): I beg to lay on the Table:

(1) A copy of the Mines (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 656 in Gazette of India dated the 14th June, 1980 under sub-section (1) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-943/80].

(2)(i) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation for the year 1976-77 together with Audit Report thereon

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-944/80].

NOTIFICATION AMENDING PUNJAB POLICE RULES IN THEIR APPLICATION IN DELHI AND SECOND (FINAL) REPORT ON VIMADALAL COMMISSION

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): On behalf of Shri

Venkatasubbaiah, I beg to lay on the Table:—

(1) A copy of Notification No. F. 3/68/79/Home (P) Estt. (Hindi and English versions) published in Delhi Gazette dated the 20th March, 1980 making certain amendment to the Punjab Police Rules, 1934, in their application to Delhi, under section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-945/80].

(2) A copy of the Second and Final Report (Hindi* version) of the Vimadala Commission of Inquiry set up to inquire into the allegations against Shri Vengal Rao, former Chief Minister and other Ministers of Andhra Pradesh under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library... See No. LT-948/80].

ANNUAL GENERAL REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION FOR 1978-79

SHRI T. ANJIAH: On behalf of Shri Yogendra Makwana, I beg to lay on the Table a copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1978-79. [Placed in Library. See No. LT-947/80].

ANNUAL REPORT OF BANANA AND FRUIT DEVELOPMENT CORPORATION LTD., MADRAS FOR 1978-79 AND ASSAM ALIENATION OF LAND (REGULATION) ORDINANCE 1980

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Banana, and Fruit Development

*English version of the Report and both in Hindi and English were laid on

Memorandum of action taken thereon the Table on the 18th December, 1978.

Corporation Limited, Madras, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-948/80].

(2) A copy of the Assam Alienation of Land (Regulation) Ordinance, 1980 (No. II of 1980) (Hindi and English versions) promulgated by the Governor of Assam on the 8th April, 1980 under article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 12th December, 1979 issued by the President in relation to the State of Assam. [Placed in Library. See No. LT-949/80].

NOTIFICATION UNDER INDIAN RAILWAYS ACT, 1890

SHRI MALLIKARJUN: I beg to lay on the Table a copy of Notification No. S.O. 394(E) (Hindi and English versions) published in Gazette of India dated the 10th June, 1980 declaring certain railway stations as notified stations for removal of goods without delay, issued under section 568 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-950/80].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 RE. REIMPORT OF INDIAN MADE SCOOTERS FROM NEPAL

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table a copy of Notification No. G.S.R. 657 (Hindi and English versions) together with an explanatory memorandum regarding exemption on scooters produced or manufactured in India and which are re-imported into India from Nepal from Customs Duty, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-951/80].

RE. MOTION FOR ADJOURNMENT, CALLING ATTENTION ETC.

MR. SPEAKER: Calling attention.

SHRI INDERAJIT GUPTA (Basirhat): You said you would hear us one by one.

MR. SPEAKER: I have listened to them one by one. But the whole time of the House is not to be spent like that. What would you like me to do?

श्री राम लाल राही (मिसरिख): हम लोगों की साट पीछे है इस लिए हम लोगों की तरफ आपका ध्यान नहीं जाता है।

अध्यक्ष महोदय : आप भी माननीय सदन के माननीय सदस्य हैं ।

SHRI INDRAJIT GUPTA: I was sitting quietly, but you never came to this side. You said you would hear us one by one. I was sitting quietly.

MR. SPEAKER: Without my permission, they were talking.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I have given a calling attention notice....

MR. SPEAKER: That is under my consideration. You can come to my chamber. I will discuss it with you.

SHRI BAPUSAHEB PARULEKAR: You just now said that you were collecting the information.

MR. SPEAKER: You come to me.

SHRI BAPUSAHEB PARULEKAR: The incident has taken place on the 18th. The Home Ministry must be in possession of all the facts.

MR. SPEAKER: Now, you are trying to waste the time of the House. (Interruptions).

SHRI BAPUSAHEB PARULEKAR: They will temper with the evidence by the time you collect all this information. (Interruptions).